

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 1018 of 2020**

Rukmani Devi, widow of late Ganesh Hadi, resident of near D.A.V. School,
Sanitary office, Putki P.O. Putki, P.S. Kusunda, District-Dhanbad

..... Petitioner

Versus

1. The Jharkhand Mineral Area Development Authority, through its Managing
Director, Dhanbad

2. The Managing Director, Jharkhand Mineral Area Development Authority,
Dhanbad

3. The Secretary, Jharkhand Mineral Area Development Authority, Dhanbad

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Someshwar Roy, Advocate

For the Respondent-JMADA : Mr. Santosh Kr. Jha, A.C. to Mr. Mahavir Pd. Sinha.

03/Dated: 25/06/2020

1. Defects are ignored.
2. Heard, Mr. Someshwar Roy, learned counsel for the petitioner and Mr. Santosh Kumar Jha, learned counsel for the respondent-JMADA.
3. This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.
4. Petitioner has preferred this writ petition for direction upon the respondents to pay retiral dues such as provident fund with contributory benefits, gratuity, leave encashment, group insurance, difference of dearness allowances, benefits of 6th Pay Revision w.e.f. 01.01.2006 and benefit of A.C.P.
5. Mr. Someshwar Roy, learned counsel for the petitioner submits that the husband of the petitioner was appointed by JMADA and he continuously worked under the respondents-authority and he died in harness on 21.01.2018. He further submits that a representation for release of retiral dues has been filed before the authority concerned but the same has not been decided as yet.
6. Mr. Santosh Kumar Jha, learned counsel for the respondent-MADA

submits that if the petitioner files fresh representation before the respondent no. 2, the respondent no. 2 shall consider the representation of the petitioner and pass appropriate order under the scheme made by MADA for release of retiral dues.

7. In view of above facts and considering the submission of the learned counsel for the parties, the petitioner is directed to approach the respondent no. 2 and file fresh representation along with all the credentials on which the petitioner is relying within a period of three weeks from today. If such representation is filed within the aforesaid period, the respondent no. 2 shall consider the representation of the petitioner and pass an appropriate order for release of admitted dues in view of scheme framed by MADA within a period of eight weeks thereafter.

8. With the aforesaid observation and direction, the writ petition is disposed of.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/